

**BEFORE
HON'BLE JUSTICE S.R. SEN
CRP No. 6 of 2014**

07.05.2014

Heard Ms R Paul, the learned counsel for the petitioner as well as Ms D Shylla, the learned counsel appearing for on behalf of the respondent who submits that, she is yet to file the vakalatnama.

The learned counsel for the respondent is directed to file the vakalatnama before the next date fixed.

List this matter for hearing after 2(two) weeks.

JUDGE

V Lyndem

**BEFORE
HON'BLE JUSTICE S.R. SEN
CRP No. 19 of 2013**

07.05.2014

On the request of the learned counsel for the petitioner as well as the learned counsel for the respondent, the matter is adjourned.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

**BEFORE
HON'BLE JUSTICE S.R. SEN
WP(C) No. 189 of 2011**

07.05.2014

Heard Mr. VGK Kynta, the learned senior counsel appearing for the respondents No. 5 & 7 who informed that, Mr. KS Kynjing, the learned Advocate General could not appear before this Court today as a copy of the order dated 11.04.14 has not been communicated to him. I express my anguish the way in which Registry is functioning in spite of several orders, Registry failed to check the orders on a daily basis.

Registry is directed to do the needful as per the order dated 11.04.14.

The learned senior counsel for respondents No. 5 & 7 further submits that, due to oversight he has mentioned petitioner instead of respondent in the affidavit at Page-3 Clause-c.

The learned senior counsel is at liberty to rectify the same by filing additional affidavit.

List this matter on 12.05.14 for hearing.

JUDGE

V Lyndem

**BEFORE
HON'BLE JUSTICE S.R. SEN
WP(C) No. 333 of 2012**

07.05.2014

Heard Ms SG Momin, the learned counsel for the petitioner as well as Mr R Gurung the learned State counsel who sought 1(one) week's time as a last chance on the ground that he is yet to receive the inquiry report.

Prayer is allowed.

List this matter for hearing after 1(one) week.

JUDGE

V Lyndem

**BEFORE
HON'BLE JUSTICE S.R. SEN
WP(C) No. 354 of 2012**

07.05.2014

Heard Mr. S Dey, the learned counsel for the respondent No. 1,2 & 3 as well as the learned counsel appearing for respondents No. 4 to 7.

Mr. H Kharmih, the learned counsel for the petitioner is also present.

As per record it appears that, rejoinder affidavit has not been filed in spite of giving last chance. Hence filing of rejoinder affidavit is closed.

List this matter for hearing on 22.05.14.

JUDGE

V Lyndem